NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 532/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES:

Pushti Impex

V/s.

Shree Satyanarayan Industrial Suppliers Pvt. Ltd.

23 Jan/18

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

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ORDER T.C.P. No. 532/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- The Petitioner in the capacity of Operational Creditor has submitted the requisite Form, however, the name of the IRP not yet proposed and the Notice as prescribed under section 8 of the Code has not been served.
- The Petitioner is required to complete the information as prescribed under the Code on or before the next date of hearing. 7 days time is granted otherwise the Petition is likely to be dismissed. Adjourned to 23.01.2018.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 05.01.2018.

M.K. Shrawat Member (Judicial)

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